

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**C.P. No. 187/2016**

**IN THE MATTER OF:**

M/s. Superlative Products Pvt. Ltd.

.... Applicant/Petitioner

**Order under Section 391(2) & 394**

**Order delivered on 10.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

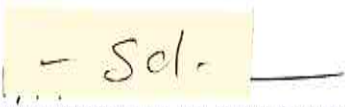
For the Applicant/Petitioner : Mr. Dilip Singh, Advocate  
For Official Liquidator : Mr. Prabhanshu Gupta, Company Prosecutor  
For ROC/RD, Delhi : Mr. Manish Raj, Company Prosecutor

**ORDER**

The Regional Director has raised three objections by making observation with regard to figure of Rs. 35 crores, reduction of the share capital and the Board Resolution as mentioned in para 4.16G (at page 36). Learned counsel for the petitioner requests for some time to take necessary steps to satisfy the objections.

The needful shall be done within two weeks with a copy in advance to the learned Company Prosecutor.

List for further consideration on 08.11.2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

10.10.2017  
Vineet